

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 336/MP/2024

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest.

Petitioner : SEIL Energy India Ltd.

Respondents : APPCC & Ors.

Date of Hearing : **19.8.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SEIL
Shri Yashasvi Kant, Advocate, SEIL
Ms. Priyanka Vyas, Advocate, SEIL
Ms. Garima Adalakha, Advocate, SEIL
Shri Y.S. Santosh Kumar, Advocate, Andhra Discoms
Shri Rudrajit Ghosh, Andhra Discoms
Ms. Khyati Chhabra, Advocate, Andhra Discoms

Record of Proceedings

Due to paucity of time, the learned counsel for the Respondents, AP Discoms, could not make their submissions on 'merits'.

2. Accordingly, the Commission adjourned the hearing of the matter. The Commission, however, directed the parties to file their 'written note of arguments', after serving a copy to the other, prior to the next date of hearing.

3. The matter remains 'Part-heard' and will be listed for hearing on **11.9.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

